

keeping alive units which have become patently unviable.

**SHRI MURLIDHAR CHANDRAKANT BHANDARE:** Yes.

**SHRI MANMOHAN SINGH:** If the units become unviable, how can you keep them going? You have to tax the people of India in which case the consumers will have to suffer the consequences or you have to increase the budget deficits in which case there will be reckless inflation. So, it is an illusion to believe that by keeping alive patently unviable units somehow you are helping the interests of the working class. In effect, by letting the budget take this burden, we are not able to put more money into employment promotion we are not able to put more money into education and we are not able to put more money into anti-poverty programmes. Therefore, it would be wrong to say that the type of exit policies that we have in mind are anti-labour. In fact, if this policy succeeds—these are policies of national renewal, these are policies for the restructuring of our industrial economy and for making it more viable—you will see a type of industrial employment growth which has not taken place so far. So, these are not anti-labour policies and that is what I would like to submit.

**MR. CHAIRMAN:** Question No. 54 Mr. Hariprasad.

**Setting up a High Court Bench at Hubli Dhanbad**

\*64. **SHRI B. K. HARIPRASAD:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that there is a heavy backlog of court cases in Karnataka and a large number of these are from Northern part of Karnataka; and

(b) whether Government would consider setting up of a High Court

Bench at Hubli Dharwar, a twin city to help all concerned and to meet long pending need of the area?

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM):** (a) The number of cases pending in the Karnataka High Court as on 31-7-1991 was 99,458. The pendency of cases relating to Northern Karnataka is being ascertained from the High Court and will be laid on the table of the House.

(b) Yes, Sir, if a definite proposal in consultation with the Chief Justice of the Karnataka High Court, is received from the Government of Karnataka.

**SHRI B. K. HARIPRASAD:** Sir, the reply given by the honourable Minister clearly indicates that a large number of cases are pending in the Karnataka High Court. I would like to know from the Minister whether he has received any proposal from the State Government regarding setting up of a High Court Bench at Hubli or Dharwar.

**SHRI K. VIJAYA BHASKARA REDDY:** Sir, there is a thinking to start one. But certain formalities have to be followed. For a long time the Government has been trying to convince the High Court of having a Bench at Dharwar, but it is not convinced. Recently also I have written a letter to the Government of Karnataka to consult the Chief Justice of Karnataka and to come forward with a proposal. If the proposal comes from the Chief Justice, we will consider it.

**SHRI B. K. HARIPRASAD:** Sir, I would like to know from the Minister whether there is any Commission constituted by the Central Government to study and report on the question of establishment of High

Court Benches at places other than the capitals of the various States and, if so, what the recommendations of this Commission are in this regard.

**SHRI K. VIJAYA BHASKARA REDDY:** Sir, a Committee was asked to go into this question—it is called the Jaswant Singh Committee—and this Committee has laid down certain formalities and rules to be followed.

**MR. CHAIRMAN:** He wants to know whether they have recommended Hubli or Dharwar for this purpose.

**SHRI K. VIJAYA BHASKARA REDDY:** No, Sir.

**SHRI B. K. HARIPRASAD:** Thank you, Sir.

**MR. CHAIRMAN:** Yes, Mr. Malaviya.

**SHRI SATYA PRAKASH MALAVIYA:** Sir, according to the Minister's reply, the number of cases pending as on 31-7-91 is about lakh or so. My question is what steps the Government is contemplating to take to cope with the increasing number of cases. Secondly, what is the present strength of the Judges of the Karnataka High Court? Is there any proposal to increase that number?

**SHRI K. VIJAYA BHASKARA REDDY:** Sir, the strength is 28 Permanent Judges and 2 Additional Judges. But there are actually only two vacancies and the other vacancies are filled up. As far as the filling of Judges posts is concerned, it is all right. And as far as the performance of the High Court is also concerned, compared to the other Courts, the performance of the High Court is also good. Unfortunately, litigation is increasing.

**SHRI SATYA PRAKASH MALAVIYA:** My other question is whether there is any proposal to increase the

present strength of the High Court Judges.

**SHRI K. VIJAYA BHASKARA REDDY:** No, Sir. I have not received any proposal.

**प्रो० आई० जी० सनदी :** सभापति महोदय, मैं आपके माध्यम से मंत्री महोदय से पूछना चाहता हूँ, मैं हुबली-धारवाड़ से आ रहा हूँ, वहाँ पर जसवंत सिंह कमिशन की पूरी रिपोर्ट है, सिफारिश भी है और बम्बई-कर्नाटक, हैदराबाद-कर्नाटक वालों के लिए यहाँ पर हाईकोर्ट बेंच की स्थापना बहुत जरूरी है, इसके लिए बार एसोसिएशन से कई सालों तक उनकी यह मांग भी रही है, मैं मंत्री महोदय से पूछना चाहता हूँ कि इससे पहले भी कई रेकमेंडेशन भी यहाँ पर आ चुके हैं राज्य सरकार से, मैं आपसे अनुरोध करता हूँ कि स्पेशल इन्टेस्ट इसमें लेकर गरीब जनता को न्याय दिलाने के लिए खास करके मंत्री महोदय अपनी तरफ से क्या कदम उठाना चाह रहे हैं?

**SHRI K. VIJAYA BHASKARA REDDY:** Sir, I have already mentioned that recently also I have written a letter to the Government of Karnataka to come forward with a proposal after consulting with the High Court Chief Justice. Till now, I have not received any reply. I also that the previous Chief Minister was also trying to convince the High Court for a Bench at Dharwad. But the High Court is still firm that it should not divide and have a Bench anywhere else except in Bangalore.

**श्री राम नरेश यादव :** महोदय, यह कर्नाटक में हाईकोर्ट की बेंच खोलने के संबंध में प्रश्न आया है और इस आश्चार पर आया है कि बहुत से बैंकलाग केसेज के पड़े हुए हैं उनका निपटारा नहीं हो पा रहा है। इसी तरह से मैं इस प्रश्न के संदर्भ में जानना चाहता हूँ कि पूरे देश में कितने राज्यों से हाईकोर्ट के बेंच बनाने के प्रस्ताव आए हैं और यह सरकार कब तक उन पर निर्णय लेने का काम करेगी? क्योंकि उत्तर प्रदेश में मेरठ में भी बेंच बनाने का बहुत दिनों से प्रस्ताव

चल रहा है और पश्चिमी जिलों में, इस संबंध में मैं जानना चाहता हूँ कि कितने प्रस्ताव ऐसे आए हैं और कब तक सरकार निर्णय ले लेगी ?

**SHRI K. VIJAYA BHASKARA REDDY:** Sir, the same principle applies to every State. The Government of India takes a decision on the recommendations of the State Governments in consultation with the High Courts of the respective States.

**श्री अजित जोगी :** मान्यवर, कुछ वर्ष पहले जो जसवंत सिंह कमिशन बना था उसने पूरे राष्ट्र में इस हुबली-धारवाड़ के अतिरिक्त दो अन्य स्थानों पर भी हाईकोर्ट के बेंच बनाने की अनुशंसा की थी। मध्य प्रदेश में छत्तीसगढ़ में किसी स्थान पर और पश्चिमी उत्तर प्रदेश में और धारवाड़ में, तो मैं आपके माध्यम से मंत्री महोदय से जानना चाहूंगा कि क्या शासन सिद्धांततः जसवंत सिंह कमिशन की रिपोर्ट को स्वीकार करता है ? यदि करता है तो क्या इस संबंध में संबंधित प्रदेशों से अनुशंसा बुलाई जायेगी और क्या किसी प्रदेश ने कहों के लिए अनुशंसा की है ?

**SHRI RANGARAJAN KUMARAMANGALAM:** Mr. Chairman, Sir, in so far as the Jaswant Committee's recommendations are concerned, the Government had accepted them. As soon as the recommendations came, we had forwarded the recommendations to the various State Governments and asked the State Governments to start the process if there are any particular demands of having other Benches of the High Court in consultation with the High Court, and to send the proposal to us with the recommendations of the High Court. And wherever the proposals have come, we have taken it up. But we still await proposals to come.

**SHRI AJIT P. K. JOGI:** What is the Union Government's stand?

**MR. CHAIRMAN:** He has given the Union Government's view. If the

State Government and the High Court say, he will accept it.

**SHRI K. VIJAYA BHASKARA REDDY:** I have made it absolutely clear.

**SHRI AJIT P. K. JOGI:** So many State Governments have written. They have not responded.

**MR. CHAIRMAN:** State Government plus the High Court. That is what they have said.

**श्री राघव जो :** सभापति महोदय, क्या शासन सिद्धांततः यह नीति स्वीकार करेगा कि प्रत्येक राज्य की राजधानी में हाई कोर्ट की बेंच हो और क्या जसवंत सिंह आयोग ने मध्य प्रदेश में भोपाल में बेंच खोलने के बारे में कोई सिफारिश की है और की है तो शासन ने क्या निर्णय लिया है ?

**SHRI K. VIJAYA BHASKARA REDDY:** This question is relating to Karnataka. But I must make it clear again that the decision of the Government of India depends on the State Government's recommendations in constitution with the High Court of the concerned State.

**MR. CHAIRMAN:** If the State High Court recommends it you will accept it. Question No. 65.

**देश में विद्युत की मांग को पूरा करने के लिये उपाय**

**\* 65. सरदार जगजीत सिंह अरोड़ा :**  
**डा जितेंद्र कुमार जीत :**

क्या विद्युत और गैर-पारम्परिक ऊर्जा स्रोत मंत्री 15 जुलाई, 1991 को राज्य सभा में दिए गए अतिरिक्त प्रश्न सं० 83 तथा 91 के उत्तरों को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि देश में विद्युत की मांग व आपूर्ति में बहुत बड़ा अंतर है ;

(ख) यदि हां, तो 1990-91 के अंत तक में यह अंतर कितना था ;

\*सभा में यह प्रश्न सरदार जगजीत सिंह अरोड़ा द्वारा पूछा गया।